

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4016-4017/2009

(From the judgment and order dated 15/04/2009 in CRLA No. 2105-2106 of 2008 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KIRAN AGGARWAL

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

(With appln(s) for ex-Parte stay and office report)

Date: 29/05/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU  
HON'BLE MR. JUSTICE DEEPAK VERMA  
(VACATION BENCH)

For Petitioner(s) Mr. Rajesh Sharma, Adv.  
Ms. Shalu Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
ORDER

Issue notice.

Until further orders, we stay that part of the impugned order of the High Court maintaining the conviction against the petitioner.

(S. Thapar)  
PS to Registrar

(Indu Satija)  
Court Master